

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:1254  
ANSWERED ON:30.11.2005  
RATES FOR TRANSPORTATION OF COAL  
Ahir Shri Hansraj Gangaram

**Will the Minister of COAL be pleased to state:**

- (a) whether the works relating to transportation of coal were given to companies run by ex-servicemen at higher rates as compared to rates charged by private contractors in WCL region ;
- (b) if so. the rates per tonne charged by the private contractors and companies of ex-servicemen in different coal mines for coal transportation under the WCL region ;
- (c) the loss suffered by WCL on account of higher rates to companies of ex- servicemen during the last three years, yearwise;
- (d) whether there is any violation of rules by these transport companies ;
- (e) if so, whether any complaint regarding violation of these rules have been received by the WCL management; and
- (f) if so. the action taken or proposed to be taken against these transport companies?

**Answer**

THE MINISTER OF THE STATE IN THE MINISTRY OF COAL AND MINES (Dr. DASARI NARAYANA RAO)

- (a) The Ex-servicemen companies are being paid on the basis of normative rates which were recommended by M/S Pricewater House Coopers and approved by CIL Board in April, 2001. These rates are higher than the rates for the civilian contractors.
- (b) Comparative statement of rates for Ex-Servicemen Transport Companies and civilian contractors for last three years of WCL is given below :
- (c) Since rates for ESM companies are based on norms and are not evaluated through competitive bidding as the objective of deployment of ESM companies is to rehabilitate ex-servicemen and war widows, the rates of transportation being given to ESM companies are not compared with those of civilian contractors. Therefore, there is no loss to the coal company.
- (d) No Sir, no complaints regarding violations of rules have been received so far.
- (e)& (f) In view of reply to part (d) above, question does not arise.